

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 612**  
**IB-275/PB/2019**

**IN THE MATTER OF:**  
**Central Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. Abhinav Steels and Power Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 02.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the IT Department**

:Adv Puneet Rai, Sr. St Counsel,  
Adv Ashvini Kr. , Adv Rishabh  
Nangia along with Adv Nikhil Jain

**For the Liquidator**  
**For the Respondent/Corporate Debtor**

:Adv. Shruti Goyal.  
:Adv Ajitesh Kumar for  
Respondent No.1 in IA -4509. Mr.  
Pradeep Misra and Mr. Daleep  
Dhyani, Adv. in IA No.  
1123/2021 & 3314/2022

**ORDER**

**IA/1123/2021**

Ld. Counsel on behalf of the Applicant i.e. Purvanchal Vidyut Nigam Ltd. and Mr. Ram Sanahi, Executive Engineer is present. Ld. Counsel on behalf of Liquidator is also present. List the matter for further consideration on **23.02.2024**. Let the concerned Executive Engineer be also present during the course of hearing on that day virtually.

**IA/3314/2022, IA/2127/2023, IA/4509/2023**

List these IAs also on **23.02.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**